

HIGH COURT OF MADHYA PRADESH : BENCH AT INDORE
M.Cr.C. No.29249 of 2020
Mularam Vs. State of M.P.

Indore, Dated:- 16/09/2020

Heard through Video Conferencing.

Shri Vinay Puranik, learned Counsel for the petitioner—
Mularam.

Shri Palash Choudhary, learned Panel Lawyer for the
respondent/State.

Crime No.	under Section(s)	Police Station
POR No.81/2019	8/15, 29 and 25 of N.D.P.S. Act	Narcotics, Neemuch

1. As declared by learned Counsel for the petitioner, this is the second bail application under Section 439 of Cr.P.C. filed by petitioner—Mularam.
2. After arguing at length and in the wake of criminal record of the petitioner, first application was dismissed as withdrawn vide order dated 02.03.2020 passed in M.Cr.C. No.7149 of 2020.
3. The petitioner was found in his own car with 49 kg illegal poppy straw. Earlier, two other criminal cases bearing Crime No.14/2017 and 87/2017, both under the NDPS Act have also been registered against him.
4. There is no change in the facts and circumstances of the case to consider this repeat application.
5. Accordingly, it is dismissed.

(Virender Singh)
Judge

Pankaj